

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of February, 2017 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
7.2.2017 Tuesday At 10.30 A.M. Transmission tariff	1.	I.A.No.57/20 16 in Petition No.304/MP/2 013	GGEL	Interlocutory Application seeking immediate stay of the compensation Bill dated 12.10.2016 issued by the respondent No.1 NVVNL during pendency for the dispute.
	2.	01/RP/2017	PGCIL	Petition for review of order dated 22.8.2016 in Petition No. 416/TT/2014(On admission)
	3.	02/RP/2017	PGCIL	Petition for review of order dated 29.7.2016 in Petition No. 46/TT/2014(On admission)
	4.	208/TT/2016	PGCIL	Petition for approval of transmission tariff from actual COD to 31.3.2019 under regulation-86 of CERC (Conduct of Business) Regulations,1999 and CERC (Terms and Conditions of tariff) Regulations,2014.
	5.	206/TT/2016	PGCIL	Determination of transmission tariff from DOCOs to 31.03.2019 for Asset I: 01 No. 1x500 MVA ICT at 400/220 KV Subhasgram S/S along with the associated bays and 02 Nos. of 220 kV equipped line bays at 400 KV Subhasgram S/S and Asset II: Shifting of 2x50 MVAR line Reactor from Patna end of 400 kV Kahalgaon/Barh Patna D/c line to Balia end of 400kV Patna-Balia D/c line under Transmission System for Eastern Region Strengthening Scheme VIII in Eastern Region.
	6.	235/TT/2016	PGCIL	Petition for transmission system associated with Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area Part-B in Southern Region.
	7.	200/TT/2016	PGCIL	Petition for approval of transmission tariff from actual COD to 31.3.2019 under regulation-86 of CERC (Conduct of Business) Regulations,1999 and CERC (Terms and Conditions of tariff) Regulations,2014.- under NRSS-XXXII In Northern Region.
	8.	223/TT/2016	PGCIL	Determination of transmission tariff from DOCO to 31.03.2019 for Asset I: 765kV, 3x80 MVAR Switchable line reactor for 765 kV S/C Gaya - Varanasi Transmission Line as Bus Reactor along with associated bays at Gaya Substation and Asset II: 3X110 MVAR, 765kV Bus Reactor ?I at 765/400kV Varanasi GIS (Reactor shifting from Sasaram S/S) under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A2
	9.	210/TT/2016	PGCIL	Determination of transmission tariff from DOCOs to 31.03.2019 for Asset I: 02 Nos 400kV line bays along-with 1x63 MVAR(Fixed) Line Reactor at Chaibasa Sub-station, Asset-II: 1x63 MVAR(Fixed) Line Reactor at Chaibasa Sub-station, Asset III: 02 Nos 400kV line bays along-with 2x50 MVAR (Fixed) Line Reactor at Ranchi 765/400kV Sub-station Asset IV: 02 Nos of 400 kV bays at Kharagpur Substation and Asset V: 02 Nos of 400 kV bays at Purulia S/S under Eastern Region Strengthening Scheme VII (ERSS VII) in Eastern Region.
	10.	222/TT/2016	PGCIL	Determination of transmission tariff from DOCO to 31.03.2019 for 1 x 125MVAR Bus Reactor at 400kV Nagapattinam GIS along with associated bays and equipments under Transmission System associated with Common Transmission Scheme associated with ISGS Projects in Nagapattinam/Cuddalore Area of Tamil Nadu Part-A1(a) in Southern Region.
9.2.2017 Thursday	1	197/MP/2016	DVC	Petition seeking requirement of revenue in relation of pension & Gratuity Contribution for the control period 1.4.2014 to

At 10.30.A.M. Miscellaneous petitions				31.3.2019 in respect of the employees of all the generating stations, transmission activity including retired person (<i>On admissibility</i>).
	2.	99/MP/2016	NHPC	Petition for Renovation & Modernization of Loktak Power Station (105MW) under Regulation 15(1) of CERC(Terms & Conditions of Tariff) Regulations, 2014(<i>on admission</i>)
	3.	229/MP/2016	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events and Force Majeure events relating to Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner/DBPL and the Respondent/TANGEDCO(<i>On admission</i>).
	4.	150/MP/2016	SJVNL	Petition for consideration of declared capacity of NathpaJhakri Hydro Power Station (6 x 250 MW) aggregating to 1500 MW and Rampur Hydro Power Station (6 x 68.67 MW) aggregating to 412 MW and in the matter of "The Minutes of the 120th and 122nd OCC Meetings of the Northern Regional Power Committee dated 24.02.2016 and dated 22.4.2016 on the scheduling and declaration of the capacity of Nathpa-Jhakri and Rampur Hydro Power Stations".
	5.	292/MP/2015	WBSEDCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking recovery of excess amount vis-a-vis interest on working capital after taking into consideration lack of stock of coal maintained by NTPC for Farakka Super Thermal Power Station.
	6.	141/MP/2016	CGPL	Petition, under Section 79(1)(f) of the Electricity Act read with Articles 13 and 17 of the Power Purchase Agreement dated 22.04.2007 (as amended from time to time), seeking increase in Tariff (Non-Escalable Capacity Charges) as a result of increase in Capital Cost of the Mundra UMPP due to Change in Law events during the construction Period.
	7.	189/MP/2016	JPL	Petition filed under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPAs dated 29.06.2012 and 23.08.2013 for recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events.
	8.	248/MP/2016 along with I.A.64/2016	KTL	Petition seeking stay of communication dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited demanding liquidation damages for non-completion of II and III elements of the project
	9.	227/MP/2016	CESIPL	Application for change of trading license category from-IV to III.
	10.	03/MP/2017	PGCIL	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission System for Ultra Mega Solar Power Park at Fatehgarh, distt. Jaisalmer, Rajasthan.
	11.	216/MP/2016	BDTCL	Petition under Sections 63 and 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 seeking compensatory and declaratory relief under the Transmission Services Agreement dated 7.12.2010 on account of 'Change in Law' and 'Force Majeure' events.
	12.	60/RP/2016	PCKL	Petition for review of order dated 30.6.2016 in Petition No. 10/SM/2014.
	13.	242/MP/2016	UPL	Petition by Udupi Power Corporation Limited under Section 79 (1) (f) of the Electricity Act, 2003 challenging the wrong and unjustified Bill raised towards POC charges dated 08.11.2016 for the month of October, 2016 by Power Grid Corporation of India Limited .

	14.	38/MP/2016	LBPL	Petition under Section 79(1) (c) read with Sections 79(1) (f) and 79 (1) (k) of the Electricity Act, 2003, inter alia, seeking a declaration that the factors/events, namely, delay in forest clearance of land for main plant cancellation of allocated coal block to the petitioner, non-signing of Fuel Supply Agreement delay in acquisition.
	15.	153/MP/2016	GMRWEL	Petition under Sections 38 (2) (c), 79 (1) (c), 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 seeking declaration that no relinquishment charges are payable for surrendering the MTOA and seeking quashing of letter dated 9.6.2016.
14.2.2017 Tuesday at 10.30 A.M. Generation and Miscellaneous Petition	1.	146/TT/2016	ATL	Petition for truing-up of transmission tariff for FY 2013-14 and for determination of transmission tariff for the tariff block pertaining to FY 2014-15 to FY 2018-19
	2.	183/TT/2016	PGCIL	Petition for approval of Transmission Tariff from DOCO to 31.03.2019 for Assets (03 nos) under Sikkim Generation Projects- Part-B in Eastern Region.
	3.	126/MP/2016 along with IA No. 29 of 2016	BALCO	Petition under Sections 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to 'Change In Law' as per Article 10 of the Power Purchase Agreement dated 23.8.2013 (PPA) executed between the petitioner and the respondent.(On maintainability)
	4.	20/MP/2017	KBUNL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009 & Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010
	5.	128/MP/2016	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 seeking direction to U.P. Jal Vidyut Nigam Limited (UPJVNL)/respondent no.1 for filing ARR and petition for determination of O & M charges in respect of RihandHydel Power Station (Rihand HPS) and MatatilaHydel Power Station (Matatila HPS) from 1.4.2008.
	6.	177/MP/2016	IWPA	Petition seeking relaxation of the CERC (Terms and condition for recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and seeking directions against the respondents.
	7.	198/MP/2016	NTPC	Petition seeking Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters Regulations, 2009 and the provisions of CERC (Sharing of Inter-State transmission Charges and Losses) Regulations, 2010 for Singrauli Small Hydro (8 MW).
	8.	I.A.No. 30/2016 in Petition No. 84/MP/2016	RKMPPL	Application on behalf of RKM Powergen Pvt Ltd. seeking modification of the order dated as reflected in record of proceeding dated 28.06.2016 passed by the Central Electricity Regulatory Commission, New Delhi in Petition No. 84/MP/2016 permitting the relinquishment of Long Term Open Access by Chhattisgarh State Power Trading Company Limited, the Petitioner subject to the payment of relinquishment charges to be determined on the basis of the recommendation of the committee constituted in Petition No. 92/MP/2015
	9.	I.A.No. 55/2016 in Petition No. 19/RP/2016	SPL	Application for direction to allow SPL to include royalty, stowing excise duty, transit fee and MPGATS.
	10.	03/RP/2017	NTPC	Petition for review of the order dated 5.12.2016 in Petition No.306/GT/2014.
	11.	89/MP/2016	BSES	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with: (a) Regulations 2(14) and 2(30) read with Regulation 21 of CERC (Terms and Conditions of Tariff), Regulations, 2009 (b) Regulation 3(15) and Regulation 3(44) read with Regulation 30 of CERC (Terms and Conditions of Tariff), Regulations, 2014

				(c) Clause 5.5 of the Power Purchase Agreement dated 13.08.2009 entered into between the petitioner and PPCL; seeking adjudication of dispute between BSES Rajdhani Power Limited (BRPL) and Pragati Power Corporation Limited (PPCL) regarding declaration of Availability by Pragati-III Combined Cycle Power Project.
	12.	309/GT/2015	PPCL	Petition for true up of generation tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from COD of GT#1 up to 31.03.2014 of MYT 2009-2014.
	13.	221/GT/2015	PPCL	Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW Power plant of Pragati Power Corporation Limited for the period from 1-4-2014 to 31-3-2019 of current MYT
	14.	61/GT/2016	GMRKEL	Petition for determination of Generation Tariff for the period 01.4.2014 to 31.03.2019 and Truing up of Generation Tariff from COD to 31.03.2014 in respect of 262.5 MW gross capacity sale from 3 X 350 MW Kamalanga Thermal Power Plant of GMR -Kamalanga Energy Limited (GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution companies
	15.	142/GT/2016	NTPC	Petition for approval of tariff for Mouda-STPS- II (2x660 MW) from anticipated COD of U#1 to 31.3.2019
	16.	130/GT/2016	NLC	Petition for truing and seeking revision of fixed charges considering the impact of actual expenditure incurred during the period from COD to 31.03.2014 under Tariff Regulations 2009.
	17.	249/GT/2016 along with I.A.65/2016	TUL	Determination of Tariff for the control period FY 2014-19 in respect of 1200 MW Teesta III Hydro Electric Project Sikkim
16.2.2017 Thursday At 10.30.A.M. Miscellaneous Petitions	1.	1/MP/2017	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 17.03.2010 between Maharashtra State Electricity Distribution Company Ltd. and EMCO Energy Limited; (b) Article 10 of the PPA dated 21.03.2013 between Electricity Department of Union Territory of Dadra and Nagar Haveli and EMCO Energy Limited and (c) Article 10 of the PPA dated 27.11.2013 between GMR Energy Trading Limited and the Tamil Nadu Generation and Distribution Corporation Limited through EMCO Energy Limited. (On admission)
	2.	10/MP/2017	PGCIL	Petition under Section 79 (1) (b),(1) (c), (1) (f), (1) (k) with Section 142 of the Electricity Act,2003 read with Regulation 24 of the CERC (Conduct of Business) Regulations,1999 for direction to the Respondents to comply with the Order dated 21.6.2013 in Petition No. 83/TT/2012 and hold that the respondent has contravened the direction of the Commission (On admission)
	3.	10/MP/2016 along with I.A. No.24/2016	JPVL	Petition seeking refund of the late payment of surcharges illegally retained by the respondent No. 1 under Power Purchase Agreement dated 30.5.2011 along with interest and initiation of proceedings for revocation of the Inter State Trading Licence granted to GEL(On maintainability)
	4.	I.A. No. 62/2016 in Petition No. 190/MP/2016	GBHPPL	Petition under Section 79(1) (c) & (f) of the Electricity Act, 2003 read with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of LTA granted for Budhil Hydro Electric Project in terms thereof.

	5.	24/MP/2017	BRBCL	Petition under Section 79(1) of the Electricity Act, 2003 read with the CERC (Terms and Conditions of Tariff) Regulations, 2014 for issuing direction to ERLDC/ERPC to accept Declared Capacity or DC' of Unit#1 of Nabinagar TPP(4X250 MW) of BRBCL from the Successful Declaration of COD of Unit # 1(On admission)
	6.	12/MP/2017	GPTL	Petition under Section 17(3) read with Section 17(4) of Electricity Act, 2003 for creation of Security interest over all assets including movable and immovable assets of the petitioner.
	7.	224/MP/2016	DCBL	Petition under Section 79 (1) (c) of the Electricity Act,2003 read with Regulation 26 of the CERC (Open access in inter-State transmission) Regulations,2008 and regulations 27 of the CERC (Conduct of Business) Regulations,1999
	8.	133/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through Competitive Bidding and Article 13.2 (b) of the PPA dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to 'Change In Law' impacting revenues and costs during the operating period.
	9.	188/MP/2016	LAPL	Petition under Section 79 (1) (b) read with Sections 79 (1) (c) and 79 (1) (b) and Section 60 of the Electricity Act, 2003, inter alia, seeking adjudication of disputes as regards the term of payment/compensation for operation and maintenance of the petitioners 02 Nos. of 400 kV Line bays including 02 Tie bays at 765/400 kV switchyard at Power Grid, Bharari, Sub-station, Bilaspur, Chhattisgarh.
	10.	I.A.No. 30/2016 and I.A. No.7/2017 in Petition No. 84/MP/2016	RKMPPL	Application on behalf of RKM Powergen Pvt Ltd. seeking modification of the order dated as reflected in record of proceeding dated 28.06.2016 passed by the Central Electricity Regulatory Commission, New Delhi in Petition No. 84/MP/2016 permitting the relinquishment of Long Term Open Access by Chhattisgarh State Power Trading Company Limited, the Petitioner subject to the payment of relinquishment charges to be determined on the basis of the recommendation of the committee constituted in Petition No. 92/MP/2015 and I.A. for direction.
28.2.2017 Tuesday At 2.30 P.M.		Public Hearing		Public Hearing on Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fifth Amendment) Regulations, 2016

(T.D. Pant)
Dy. Chief (Legal)
15.2.2017